

(c) if so, the estimated loss suffered by the factory ;

(d) the reasons for the rampage ;

(e) the steps being taken by Government to meet their demands and redress the grievances of workers ; and

(f) whether Government propose to augment the security forces and keep the rowdy elements under control ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) and (b). Yes, Sir. The officers are reported to have been manhandled at their offices.

(c) The loss is estimated to be Rs. 5 lakhs by way of loss of material in process, Rs. 15 lakhs by way of loss of working days and in addition, physical damage to the buildings and properties of the approximate value of Rs. 20,000 was also caused.

(d) and (e). There was a lightning strike for which no reasons were given. But the occasion for the illegal strike for the rampage appears to be, the suspension of a bus cleaner for alleged misconduct. The question of meeting the demands and redressing of grievances does not arise.

(f) In the light of the experience gained the company is taking suitable action to deal with such situations, in future.

### बिल्ली अस्पताल पुनरीक्षण समिति की सिफारिशों की क्रियान्विति

\*314. श्री भोलू प्रसाद : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री 21 अप्रैल, 1969 के अतारंकित प्रश्न संख्या 6957 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली अस्पताल पुनरीक्षण समिति की 200 से भी अधिक सिफारिशों के सम्बन्ध में, जिनकी पहले ही जांच की जा चुकी

है सरकार के निर्णय की घोषणा इस बीच की जा चुकी है; और

(ख) यदि हां, तो क्या निर्णय की एक प्रति सभा पटल पर रखी जायेगी ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री (श्री के० के० शाह) : (क) और (ख). एक विवरण सभा पटल पर रख दिया गया है [पुस्तकालय में रखा गया। देखिए संख्या LT—1494/69]

Loss to I. O. C. in dealings with M/S. Hind Galvanising and Engineering Co. (P) Ltd.

\*315. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Starred Question No. 790 on the 31st March, 1969 and state :

(a) whether it is a fact that the Indian Oil Corporation have incurred huge loss in their dealings with M/S. Hind Galvanising and Engineering Co. (P) Ltd. ;

(b) if so, the reason for which action has not been taken against them and why this firm is not being debarred from receiving any orders by the public Sector undertakings, in future ;

(c) whether the Indian Oil Corporation had supplied any further steel sheets to M/S. Hind Galvanising and Engineering Co. (P) Ltd. for execution of their balance order ;

(d) if so, when it was not incumbent on Indian Oil Corporation to supply steel sheets to them, why this firm was not insisted upon to supply the balance quantity of barrels from its own quota of steel sheets; and

(e) whether it indicates that despite such dealings by the firm, the Indian oil Corporation are showing undue favours to them ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND